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PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**

JUDICIAL DEPARTMENT

WRITERS' BUILDINGS

KOLKATA - 700 001

**NOTIFICATION**

No. 23-JL.-the 11<sup>th</sup> February, 2021. – In exercise of the power conferred by sub-section (2) of section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (4 of 2016) (hereinafter referred to as the said Act), and in supersession of notification No. 197-JL, dated the 28<sup>th</sup> June, 2016, of the Judicial Department, Government of West Bengal, published in the *Kolkata Gazette, Extraordinary*, dated the 28<sup>th</sup> June, 2016, the Governor, after consultation with the High Court, Calcutta *vide* Memo No. 4824-RG, dated the 15<sup>th</sup> December, 2020, is pleased hereby to specify, with immediate effect:

- (a) the local limits of the jurisdiction of the Commercial Court at Alipore, the areas included within the districts of South 24-Parganas, Purba Medinipore, Paschim Medinipore and Jhargram;
- (b) the local limits of the jurisdiction of the Commercial Court at Rajarhat, the areas included within the districts of North 24-Parganas, Nadia, Hooghly and Howrah;
- (c) the local limits of the jurisdiction of the Commercial Court at Asansol, the areas included within the districts of Murshidabad, Birbhum, Bankura, Purba Bardhaman, Paschim Bardhaman and Purulia;
- (d) the local limits of the jurisdiction of the Commercial Court at Siliguri, the areas included within the districts of Darjeeling, Jalpaiguri, Alipurduar, Coochbehar, North Dinajpur, South Dinajpur, Maldah and Kalimpong.

By order of the Governor.

SIDDHARTHA ROY CHOWDHURY

*Principal Secretary to the Government of West Bengal*